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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
HYDERABAD

O.A. No. 796 OF 1999.

DATE OF ORDER: 21-6-1999.

BETWEEN:

V.Srinivasulu.

...Applicant

and

1. The General Manager,
South Central Railway,
Rail Nilayam, Secunderabad.
2. The Chief Commercial Manager,
South Central Railway,
Rail Nilayam, Secunderabad.
3. The Divisional Railway Manager,
Bazawada Division, South Central
Railway, Vijayawada.
4. The Senior Divisional Personnel Officer,
Bazawada Division, South Central Railway,
Vijayawada.
5. The Sr.Divisional Commercial Manager,
Bazawada Division, South Central Railway,
Vijayawada.

....Respondents

COUNSEL FOR THE APPLICANT :: Mr.S.Radha Krishna Murthy

COUNSEL FOR THE RESPONDENTS :: Mr.K.Siva Reddy

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: O R D E R :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

None for the applicant.

Heard Mr.K.Siva Reddy, learned Standing Counsel
for the Respondents.

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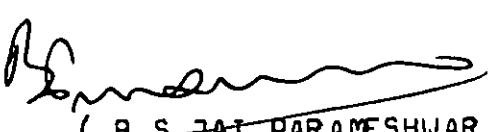
2. This OA was adjourned on behalf of the learned Counsel for the applicant on 31-5-1999, and it was posted on 11-6-1999. The learned Counsel for the applicant was not present. Even today the learned Counsel for the applicant is not present. Hence, this OA is disposed of under Rule 15(1) of CAT(Procedure) Rules, 1987.

3. The applicant in this OA challenged the transfer order dated: 17-5-1999 bearing No. B/P.676/I/2/IDI/A.G., (Annexure.A-3, page.10 to the OA).

See C.R.P.

4. The applicant, if so advised, may submit a detailed representation to the Respondent No.2 for the relief prayed for in this OA. If the representation of the applicant is received within a period of one month from the date of receipt of a copy of this Order, the same should be considered by the Respondent No.2 in accordance with law and pass a Speaking Order advising the applicant suitably.

5. With the above direction, the OA is ordered accordingly at the admission stage itself. No costs.


(B.S. JAI PARAMESHWAR)
21.6.99

MEMBER (JUDL)


(R.RANGARAJAN)

MEMBER (ADMN)

DATED: this the 21st day of June, 1999

Dictated to steno in the Open Court

DSN 

1ST AND 2ND COURT

COPY TO:-

1. HDHNJ
2. HHRP M(A)
3. HBSJP M(J)
4. D.R.(A)
5. SPARE

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN.

THE HON'BLE MR. H. RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B. S. DAI PARAMESWAR :
MEMBER (J)

ORDER: 216/99

ORDER / JUDGEMENT

MA. / DA / CP NO. _____

CA. NO. 796/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

O.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO COSTS.

SRR

केन्द्रीय प्रशासनिक अधिकार
Central Administrative Tribunal
प्रेषण / DESPATCH

-9 JUL 1999

हैदराबाद न्यायालय -
HYDERABAD BENCH

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A/100/A copy to R2
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